

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 54/MP/2019

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013.

Petitioner : TRN Energy Private Limited.

Respondents : PTC India Limited & ors

Date of hearing : **21.3.2022**

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Matrugupta Mishra, Advocate, TRNEPL
Ms. Ritika Singhal, Advocate, TRNEPL
Shri Sanjeev Thakur, Advocate, TRNEPL
Shri Ravi Kishore, Advocate, PTC
Shri Sitiesh Mukherjee, Advocate, UP Discoms
Shri Abhishek Kumar, Advocate, UP Discoms
Shri Nived Veerapaneni, Advocate, UP Discoms
Shri Karan Arora, Advocate, UP Discoms
Shri Chandrika Prasad Yadav, UPPCL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Soumya Singh, Advocate, PGCIL

The case was called out for virtual hearing.

2. At the outset, the learned counsel for the Respondents, UP Discoms prayed for grant of three weeks' time to place on record certain additional information relating to payments made in the matter.

3. The learned counsel for the Respondent, PTC, also sought time to file its reply on the additional submissions made by the Petitioner.

4. The learned counsel for the Petitioner submitted that the Petitioner may be granted time to file its response/rejoinder to the additional information/reply to be filed by the Respondents, in case any new issues are raised by the Respondents.

5. The Commission after considering the submissions of the parties, adjourned the hearing. The Commission permitted the Respondents UPPCL and PTC to file the additional information/reply by 18.4.2022, after serving copy to the Petitioner, who may file, its response/rejoinder, if any, on or before 30.4.2022. The parties are directed to complete their pleadings within the due dates mentioned and no further extension of time shall be granted for any reason.



6. The Petition will be listed for final hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

